

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3833

ANSWERED ON:19.12.2006

DEMARCATON OF A AND B CATEGORY

Chavda Shri Harisinh Pratapsinh;Singh Deo Smt. Sangeeta Kumari

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) The details of criteria adopted for demarcation of A and B category districts in the country ;
- (b) The details of objectives for which the categorization system and the work under them to meet these objectives during the last three years, State- wise; and
- (c) The extent to which above categories of districts got benefited through these works ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI ASHWANI KUMAR)

(a)to(c) : The Union Ministry of Finance, Department of Revenue has identified and classified the industrially backward districts based on a composite index taking into account certain financial, infrastructural and industrial criteria. Deduction of profits upto 100% under the Income Tax Act for specified periods is allowed to industrial undertakings which had set up manufacturing facilities or cold storage plants during the period 01.10.1994 to 31.03.2004 in these districts. Several entrepreneurs availed of this facility and set up industries there, however, district wise data of industrial units established is not centrally maintained.